

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MINESH PRINTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MINESH PRINTS LIMITED
2.	Date of incorporation of corporate debtor	February 20, 1992
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120MH1992PLC065520
5.	Address of the registered office and principal office (if any) of corporate debtor	6, 2nd Fanaswadi, 1st Floor, Mumbai MH 400002 IN
6.	Insolvency commencement date in respect of corporate debtor	March 04 th 2020, Hon'ble NCLT order dated March 04, 2020
7.	Estimated date of closure of insolvency resolution process	02 nd January 2021.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mahesh Sureka IP Regn. No.: IBBI/PA-001/IP-P00413/2017- 18/10736 Mobile No. 9322581414 / 9870944469
9.	Address and e-mail of the interim resolution professional, as registered with the Board	173, Udyog Bhavan, Sonawala Road, Goregoan East, Mumbai 400 063. mahesh@mrsureka.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	173, Udyog Bhavan, Sonawala Road, Goregoan East, Mumbai 400 063. mahesh@mrsureka.com
11.	Last date for submission of claims	15 th August 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N. A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: http://ibbi.gov.in/downloadform.html b) N.A.

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of the MINESH PRINTS LIMITED vide order no CP.(IB)-4461/(MB)/2019 on dated March 04, 2020 the date of receipt of order by Interim Resolution Professional is on August 01, 2020.



The creditors of MINESH PRINTS LIMITED, are hereby called upon to submit their claims with proof on or before, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



: Mr. Mahesh Sureka.

Date and Place:

: August 04, 2020, Mumbai

